

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Dr Pramod Deo, Chairperson**
- 2. Shri Bhanu Bhushan, Member**
- 3. Shri R.Krishnamoorthy, Member**
- 4. Shri S.Jayaram, Member**

Petition No. 106/2008

In the matter of

Determination of provisional transmission tariff for (i) 80 MVAR, 420 kV Bus Reactor at Lucknow sub-station (ii) second 400 kV S/C Bareilly-Mordabad transmission line along with associated bays under Northern Region System Strengthening Scheme-I in Northern Region for the tariff period 2004-09.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon

..Petitioner

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitaran Nigam Ltd., Ajmer
3. Jaipur Vidyut Vitaran Nigam Ltd, Jaipur
4. Jodhpur Vidyut Vitaran Nigam Ltd, Jodhpur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Govt. of J&K, Jammu
9. Uttar Pradesh Power Corporation Ltd, Lucknow
10. Delhi Transco Ltd, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power Ltd., New Delhi
13. North Delhi Power Ltd., New Delhi
14. Chief Engineer, Chandigarh Administration, Chandigarh
15. Uttaranchal Power Corporation Ltd, Dehradun
16. North Central Railway, Allahabad

.....Respondents

The following were present:

1. Shri U.K. Tyagi, PGCIL
2. Shri Rakesh prasad, PGCIL
3. Ms. Sangeeta Edwards, PGCIL
4. Shri M.M.Mondal, PGCIL
5. Shri Harmeet Singh, PGCIL

ORDER
(DATE OF HEARING: 11.11.2008)

The application has been made for approval of provisional transmission charges for (i) 80 MVAR, 420 kV Bus Reactor at Lucknow sub-station (Asset-I), (ii) second 400 kV S/C Bareilly-Mordabad transmission line along with associated bays (Asset-II) (collectively referred to as “the transmission assets) under the Northern Region System Strengthening Scheme-I (the transmission scheme) in Northern Region from the date of commercial operation to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004 (the 2004 regulations).

2. The investment approval for the transmission scheme was accorded by Board of Directors of the petitioner company vide its letter dated 25.2.2004 at an estimated cost of Rs.27180 lakh, which includes IDC of Rs. 1421 lakh. Subsequently, approval for the revised cost estimate for the transmission scheme was accorded by Board of Directors vide letter dated 21.10.2008 at an estimated cost of Rs. 35084 lakh, which includes IDC of Rs. 1584 lakh.

3. The date of commercial operation of the respective transmission asset, its apportioned approved cost and the actual cost, as on the date of commercial operation, as given by the petitioner are as hereunder:

S. No	Name of Asset	Date of commercial operation	Apportioned approved cost (Rs. in lakh)	Capital cost as on the date of commercial operation (Rs. in lakh)
1.	Asset-I	1.5.2008	696.69	602.41
2.	Asset-II	1.6.2008	7480.35	6863.15

4. The expenditure up to 31.3.2008 has been verified from the audited statement of accounts for the year 2007-08. For the period from 1.4.2008 to the date of commercial operation, the expenditure indicated is based on books of accounts yet to be audited.

5. The petitioner has claimed the following provisional transmission charges based on the capital cost as on the date of commercial operation of the respective transmission asset:

(Rs. in lakh)

Period	Asset-I	Asset-II
2008-09 (Pro rata)	110.18	851.91

6. The petition has been heard after notice to the respondents. Uttar Pradesh Power Corporation Limited in its reply has raised certain issues, like cost over-run and time over-run, etc. These issues are relevant for consideration while determining final tariff. Since the present petition is for provisional tariff only, the issues raised are not being addressed at this stage. The respondents are at liberty to bring up these issues or any other relevant issue, if so advised, when the petition for final tariff is filed. All the issues will be examined then.

7. In respect of the both assts, the capital expenditure on the date of commercial operation is less than its apportioned approved cost. Therefore, for the purpose of provisional tariff, we have considered the capital expenditure as on the date of commercial operation.

8. Based on the above, the provisional transmission charges are determined as follows:

(Rs. in lakh)

	Asset-I	Asset-II
	2008-09 (Pro rata)	2008-09 (Pro rata)
Depreciation	19.88 @ 3.60	158.36 @2.77
Interest on loan	33.75	353.01
Return on equity	23.15	240.21
Advance Against Depreciation	0.00	0.00
Interest on working capital	3.23	25.17
O & M expenses	30.16	75.17
Total	110.18	851.91

9. We allow transmission charges tabulated above for the transmission assets, on provisional basis from the date of commercial operation, subject to adjustment after determination of final tariff.

10. The petitioner shall file a fresh petition for approval of final tariff in accordance with the Commission's regulations on the subject, latest by 30.4.2009.

11. While making the application for approval of final tariff, the petitioner shall file a certificate, duly signed by the Auditors, certifying the loan details, duly reconciled with audited accounts of 2007-08. The petitioner shall also furnish the detailed justification for time over-run and cost over-run, if any.

Sd/-

sd/-

sd/-

sd/-

(S. JAYARAMAN) (R.KRISHNAMOORTHY) (BHANU BHUSHAN) (DR.PRAMOD DEO)
MEMBER MEMBER MEMBER CHAIRPERSON
New Delhi dated the 27th November 2008